

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/2145/2024 IN C.P. (IB)/1189(MB)2021

IN THE MATTER OF

INTEC CAPITAL LIMITED

VS

TECHNOKOLLA (INDIA) PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: CMA Kamal Deep Tyagi (VC)
For the Respondent:

ORDER

I.A. 2145/2024

The Ld. Counsel for the Applicant is directed to file the hard copy of the I.A. before the next date. Adjourned to **16.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)